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ITEM NO.21

COURT NO.8

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 6993 OF 2011

CANTONMENT BOARD, AGRA TR.CHIEF EXC.OFFR Appellant (s)

VERSUS

ANIL JAIN & ORS. Respondent(s)

(With office report on default)

Date: 17/09/2013 This Appeal was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE A.K. SIKRI
(IN CHAMBERS)

For Appellant(s)
Mr. Sri Ram J. Thalapaty, Adv.
Mr. V. Adhimoolam, Adv.
for Ms. N. Shoba, Adv.

For Respondent(s)
Mr. Pradeep Shukla, Adv.
for Mr. Abhijit Sengupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay in filing the Statement of Case by the appellant is
condoned.

By way of last opportunity, four weeks' further time is
granted to the counsel for the respondents for filing the
Statement of Case, failing which the right to file the same stands
forfeited and the appeal shall be heard on the basis of the
Statement of Case filed on behalf of the appellant.

|(N.S.K. Kamesh)

| |(M.S. Negi)

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|Court Master

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